

the programme gives no cause for complaint. The State Governments have also been authorized to check the quality of the stock, before taking its delivery for utilization under the Food for Work Programme. Any foodgrains, which do not conform to the FAQ need not be accepted by them. If necessary, they should have a joint inspection of the quality of the foodgrains before taking delivery and complaint, if any, should be brought to our notice.

#### Dowry

\*841. SHRI C. K. JAFFER  
SHARIEF:

SHRI EDUARDO FALEIRO:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to lay a statement showing:

(a) whether there has been increase in the incidences of dowry cases in the country during the last two years;

(b) if so, the details thereof, State-wise, during the last two years;

(c) whether Government have analysed the causes for the increase; and

(d) if so, what steps Government have taken to mobilise public opinion against the evil by enlisting the support of social workers for the work?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Government have no such information.

(d) The Government have already written to Central Social Welfare Board and voluntary organisations for organising awareness campaigns and tackling the problem through education.

#### C.B.I. Enquiry against Office bearers of Punjab Wakf Board

\*843. SHRI CHANDRA SHEKHAR  
SINGH:

SHRI MOHD. SHAMSUL  
HASAN KHAN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether he is aware of the C.B.I. Inquiry being conducted against office bearers of Punjab Wakf Board in 1974 to 1977 and the report is submitted to the Government;

(b) whether it is also a fact that there are *prima facie* cases of corruption against those officials; and

(c) whether any action is being taken against those officials, and if not, why?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) & (c). According to the inquiry report of the C.B.I. there was some basis in truth about all the seven allegations which were checked and there was a strong suspicion that criminal offences, like misappropriation, temporary criminal breach of trust, etc., may be involved in relation to some of the office-bearers of the former Punjab Wakf Board. The present Punjab Wakf Board has been asked to furnish the facts and details on the basis of the records available with that Board for the purpose of ascertaining whether there is any *prima facie* case in relation to these charges. Further necessary action will be taken on receipt of the information called for from the Punjab Wakf Board.